GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPRTMENT OF TRADE AND TAXES

VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI-110002

No.F.3(33)/P-II/ VAT/ Misc./2006/168-178

ORDER

In continuation of order No.F.3(33)/P-II/VAT/Misc./2006/54-64 dated 10/04/2013, and in exercise of the powers conferred under Rule 49A of the Delhi Value Added Tax Rules, 2005, subsection (2) of section 9 of the Central Sales Tax Act, 1956 and sub-rule (7) of Rule 12 of the Central Sales Tax (Registration and Turnover) Rules; 1957, I, Prashant Goyal, Commissioner, Value Added Tax, Government of National Capital Territory of Delhi, do hereby, extend the time limit prescribed in-.

- (a) Sub-rule (1) of Rule 67 of the Delhi Value Added Tax Rules, 2005 and Rule 4 of the Central Sales Tax(Delhi) Rules, 2005 for furnishing of reconciliation return in Form DVAT-51; and,
- (b) Sub-rule (5) of Rule 5, clause (a) of sub-rule (3) of Rule 6, clause (a) of sub-rule (5) of rule 7, sub-rule (2) of rule 9, rule 68 and sub-rule (2) of rule 6A of the Central Sales tax (Delhi) Rules, 2005 and sub-rule (10) of rule 12 of the Central Sales tax (Registration and Turnover) Rules 1957, for furnishing of the portion marked 'original' of the Declaration Forms 'C', 'E-I' or 'E-II', 'F', 'I', 'J', and 'H' respectively, as per the following time schedule for the year 2011-12:-

Tax period	Time limit Extended up to
Ist Quarter, IInd Quarter, IIIrd Quarter and IVth Quarter	27 th May, 2013

(PRASHANT GOYAL)

Dated: 09/05/2013

Dated: 09/05/2013

COMMISSIONER, VALUE ADDED TAX

No.F.3(33)/P-II/VAT/ Misc./2006/ 168-178

Copy forwarded for information and necessary action to:-

- 1. The Principal Secretary (Finance), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 2. The Principal Secretary to Hon'ple Chief Minister/Finance Minister, Govt.. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 3. P.S. to the Commissioner, Value Added Taxes, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02.
- 4. All Spl./Additional/Joint Commissioners, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02. .
- 5. The Joint Commissioner (PR), Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02 for wide publicity of the order.
- 6. The Registrar, Value Added Tax appellate Tribunal, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02

- 7. All VATOs/AVATOs, Trade and Taxes Department, GNCT of Delhi, Vyapar Shawan, I.P. Estate, New Delhi-02 through their respective Zonal In-charges.
- 8. Programmer (EDP), Trade and Taxes Department, GNCT of Delhi, Vyapar Shawan, I.P. Estate, New Delhi-02 for uploading the order on the web site of the Deptt..
- 9. The Deputy Director (R&S), Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02.
- 10. The President/Secretary, Sales Tax Bar Association (Regd.), Vyapar Shawan, I.P.Estate, New Delhi-02, with the request to inform the Bar Members and dealers that as already notified the last date for filing of information online in Form CD-1 for every quarter shall be the same as the last date for submission of reconciliation return in DVAT-51 i.e. 27th May, 2013 for all quarters of 2011-12.
- 11. Guard File.

(T.C. SHARMA)
VATO (POLICY)